

ITEM NO.22

COURT NO.9

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 13484-13488/2019

(Arising out of impugned final judgment and order dated 24-04-2019 in WA No. 189/2019 24-04-2019 in WA No. 190/2019 24-04-2019 in WA No. 191/2019 24-04-2019 in WA No. 192/2019 24-04-2019 in WA No. 193/2019 passed by the High Court Of Karnataka At Bengaluru)

K. NIRMALA & ORS.

PETITIONER(S)

VERSUS

CANARA BANK & ANR.

RESPONDENT(S)

WITH

SLP(C) No. 19877/2019 (IV-A)

SLP(C) No. 23500-23501/2019 (IV-A)

SLP(C) No. 13453/2019 (IV-A)

SLP(Cr1) No. 7465/2019 (II-C)

(IA No. 125116/2019 - EXEMPTION FROM FILING O.T.)

Date : 23-07-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Vikash Chandra Shukla, AOR
Mr. Seetharaman Venkat, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Tarun Gulia, Adv.
Mr. Ajay Awasthi, Adv.
Mr. Siddhartha Relan, Adv.
Mr. Mukul Rathor, Adv.

Mr. Anil V. Katarki, Adv.
Ms. Veena Katarki, Adv.
Mr. Anurag Katarki, Adv.
Mr. Deva Vrat Anand, Adv.
Mr. T. R. B. Sivakumar, AOR
Hema Malik, Adv.

Mr. S.Nagamuthu, Sr. Adv.
Mr. K.V.Dhananjay, Adv.
Mr. A Velan, AOR
Mrs. Navpreet Kaur, Adv.
Mr. Dheeraj SJ, Adv.

For Respondent(s) Mr. Arvind Ray, Adv.
Mr. Karanveer Anand, Adv.
Ms. Apoorva Jain, Adv.
Ms. Divya Yadav, Adv.
M/s. Khaitan & Co., AOR

Mr. Rahul Ranjan Verma, Adv.
Ms. Ashmita Bisarya, Adv.
Mr. Nirmal Kumar Ambastha, AOR

Mr. Dhruv Mehta, Sr. Adv.
Mr. Rajesh Kumar Gautam, AOR
Mr. Anant Gautam, Adv.
Ms. Nishi Sangtani, Adv.
Mr. Samir Mudgil, Adv.
Mr. Dinesh Sharma, Adv.
Ms. Shivani Sagar, Adv.
Mr. R.P. Daida, Adv.
Ms. Kavitali G Yeptho, Adv.
Mr. Kushagra Nilesh Sahay, Adv.

Mr. Nishant Patil, A.A.G.
Mr. D. L. Chidananda, AOR

Mr. V. N. Raghupathy, AOR

**UPON hearing the counsel the court made the following
O R D E R**

List on 06th August, 2024.

**(Nand Kishor)
Court Master (NSH)**

**(Geeta Ahuja)
Assistant Registrar-cum-PS**